

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 180/2009

Sub: Determination of final transmission tariff for (a) LILO of Kolar-Sriperumbudur 400 kV S/C transmission line along with one 50 MVAR reactor at Kalvindapattu (Melakottaiyur) (b) 1st 315 MVA Auto transformer at Kavindapattu sub-station and © 2nd 315 MVA Auto transformer at Kalvindapattu sub-station along with associated bays and equipments under "Transmission system associated with Kaiga-3 & 4 (2x235 MW) Project" from the date of commercial operation to 31.3.2009 in Southern Region.

Date of hearing : 14.1.2010

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Tamil Nadu Electricity Board & Others

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rakesh Prasad, PGCIL

This petition has been filed seeking approval of transmission tariff from the date of commercial operation up to 31.3.2009 and additional capital expenditure for (a) LILO of Kolar-Sriperumbudur 400 kV S/C transmission line along with one 50 MVAR reactor at Kalvindapattu (Melakottaiyur) (b) 1st 315 MVA Auto transformer at Kavindapattu sub-station, and (c) 2nd 315 MVA Auto transformer at Kalvindapattu sub-station (the transmission assets) along with associated bays and equipments under "Transmission system associated with Kaiga-3 & 4 (2x235 MW) Project" in Southern Region for the tariff period 2004-09, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard representative of the petitioner.
3. On a specific query from the Commission in respect of delay of about 5 months in respect of transmission assets, the representative of the petitioner clarified that the delay in commissioning of the transmission lines was due to

delay in forest clearance, cutting of trees, serious ROW problem by the local villagers and various cases filed in Supreme Court and High Court.

4. The petitioner was directed to submit the details regarding the implementation schedule of transmission assets mentioning time envisaged and actual time taken against various activities under affidavit, latest by 29.1.2010, with an advance copy to the respondents.

5. Subject to the above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)